33333333Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Dated: 16th December, 2010

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member

Appeal No. 100 of 2010

M/s Konaseema Gas Power Limited

.... Appellant (s)

Versus

Andhra Pradesh Electy. Regulatory Commission & Ors.

... Respondent (s)

Counsel for the Appellant (s)

: Mr. Amit Sibal, Mr. Jafar Alam, i/b THEMIS &

Co.

Mr. Amardeep Jaiswal, Authorised Representative

Counsel for the Respondents (s): Ms. Surbhi Sharma for R-3 to 7

Ms. Surbhi Sharma for R-3 Mr. K.V. Balakrishnan &

Mr. K.V. Mohan for APERC

ORDER

We have heard the learned Counsel for the parties.

After the settlement talks the Appellant has decided to agree for option "A". The same has been reported today to this Tribunal.

In view of the above, it would be appropriate to direct the parties to approach the Commission for fixing the tariff. Accordingly, directed.

Respondent undertakes that they would file the necessary application before the Commission within two weeks from today i.e. on 16.12.2010. This process shall be completed within two months from the date of the receipt of the Application. With these observations, this Appeal is disposed of.

(Rakesh Nath) Technical Member (Justice M. Karpaga Vinayagam) Chairperson